

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (ii)]

Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 34 / 2009-Customs (N.T.)

New Delhi, dated the 17th March, 2009.
26 Phalguna, 1930 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Additional Commissioner of Customs, Custom House, Near Akashwani, Navrangpura, Ahmedabad to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on:-

- (i) the Additional Commissioner of Customs (Import), Jawaharla Nehru Custom House, Nhava Sheva, Raigad, Maharashtra; and
- (ii) the Additional Commissioner of Customs (Import), Ballard Estate, Mumbai,

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s. Hi-Growth Importer and Exporters, 202-B, Shri Hari Park, Behind Centre Point, Ring Road, Surat and others issued vide, F.No. DRI/SRU/INV-03/2008, dated the 16th November, 2008, by the Additional Director, Directorate of Revenue Intelligence, Zonal Unit, Repen Bungalow, Jain Merchant Society, Near Mahalaxmi Cross Road, Paldi Ahmedabad - 380 007.

[F.No. 437/03/2009-Cus.IV]

(M.M.Parthiban)
Director (Customs) to the Government of India